

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 606  
IB-214/ND/2023

**IN THE MATTER OF:**

**Mr. Suresh Kumar Jain Through  
RP Mr. Sunil Prakash Sharma**

**...PETITIONER**

**Section**

**U/s 94(1) of IBC, 2016**

**Order delivered on 03.05.2024  
Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant  
For the JC Flowers**

**:Adv. Yashika Kapoor,  
:Adv. Anand Shankar Jha, Adv. Sachin  
Mintri, Adv. Parvez Rahman**

**For the Respondent**

**:Adv. Videh Vaish, Adv. Lalit Mohan,  
Adv. Aakansha, Adv. Sumbul Ara, Adv.  
Farheen Islam, Adv. Geetanjali Singh  
for RP Deepak Mittal.**

**ORDER**

This is a petition filed under Section 94 of the IBC by the Personal Guarantor. Ld. Counsel for the Personal Guarantor is present and submitted that the Resolution Professional in the Petition under Section 95 filed by the Financial Creditor has already been appointed by this Adjudicating Authority and therefore this petition has now become infructuous. In view of this, the same is **dismissed as infructuous.**

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**